

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
WESTERN ZONE BENCH, PUNE**

Original Application No.07/2024 (WZ)

(Letter Petition No.77/2023)

(Complaint dated 16/12/2023)

Yogesh Harishchandra Bhoir ... Applicant

v/s

Maharashtra Pollution Control Board & Ors. ... Respondents

Report on behalf of Maharashtra Pollution Control Board

1. The complaint dated 16/12/2023 made by Yogesh Harishchandra Bhoir, At Post : Shelu (West), Tal: Karjat, Dist : Raigad, alleging that M/s.Blue Jet Healthcare Ltd., situated at B-12, C4 and E2, Chemical Zone, Tal: Ambernath, Dist: Thane is releasing untreated chemical water into Waldhuni river and also causing air pollution, resulting in causing serious health hazard to the local residents, which is registered as Original Application No.07/2024 before this Hon'ble NGT, WZ, Pune.
2. In the said matter, the Hon'ble NGT vide order dated 2/1/2024 directed MPCB to submit report about the truthfulness of the contents of aforesaid complaint and action taken at their end, if any.

3. In compliance of the Order dated 2/1/2024 passed by this Hon'ble NGT, the report of Respondent-MPCB is as under:-
- i. M/s.Blue Circle Organics Pvt Ltd, is located at Plot No.B-12, C-4, E-2, E-2 Part, Chemical Zone, MIDC Ambernath (West), Tal: Ambernath, Dist-Thane is a Bulk Drug Manufacturing unit engaged in manufacturing of API Products and Intermediates products.
 - ii. The Board has granted Amendment in Renewal of Consent to Operate dated 26/4/2024 to M/s.Blue Circle Organics Pvt Ltd at the aforesaid site with change in product under "Red" Category, which is valid upto 30/04/2028, on certain terms & conditions. A copy of the Amendment in Renewal of Consent to Operate dated 26/4/2024 is annexed herewith and marked as an **Annexure-'I'**.
 - iii. Pursuant to the complaint made by the Applicant dated 16/12/2023 to initiate action against M/s.Blue Jet Healthcare Ltd., Plot No.B-12, C-4, E-2, Chemical Zone, MIDC Ambernath (West), Tal: Ambernath, Dist-Thane regarding discharge of chemical into Waldhuni river, the MPCB vide communication dated 26/12/2023 informed the Applicant that on the basis of visit from time to time, the Respondent - MPC Board has initiated action against M/s.Blue Circle Organics Pvt. Ltd.

- iv. The official of the Respondent -Board at Kalyan-II has carried out visit to M/s.Blue Circle Organic Pvt Ltd at the aforesaid site on 8/7/2024 and following are the observations:
- a) During the visit, the industry was found in operation, manufacture of Isothalic acid and their derivatives and Sacchine was in process.
 - b) The industry has provided full-fledged ETP of 200 CMD capacity. They have provided separate treatment for High COD/Low COD streams with separate Collection Tanks. For High COD treatment, the industry is having Collection tank, Neutralization tank, Settling tank, Sludge tank, Filter Press , 2 nos of RO Plant having 120KL/Day and 300 KL/Day treatment capacity. RO reject is treated in MEE of 140 CMD treatment capacity etc.
 - c) Industry is having separate treatment for Low COD Stream consists of Oil & Grease Trap with Skimmer, Collection cum Neutralization tank, Flask Mixer, Primary Settling tank, Aeration tank , Secondary Tuber Settler, Secondary Clarifier, Polishing tank, Pressure Sand Filter, Activate Carbon Filter, Intermediate Collection, further treated in RO Plant having 120 KL/Day and 300 KL/Day treatment capacity , RO reject of about 80 to 90 KL/Day is treated in MEE.

Treated effluent of about 208.6 CMD is recycled/ reuse in cooling towers and for backwash purposes about 70 CMD of treated effluent is sent to CETP for further treatment and disposal.

- d) Presently out of 160 to 170 CMD treated effluent, about 5 to 6 CMD is sent to CETP-CMET Chikhholi MIDC for further disposal. During the visit ETP was found in operation.
- e) Industry is having 2 nos of Boilers of 8 Ton/ Hr. capacity each of which one is standby. Industry has 13 nos of process reactors etc.
- f) During the visit there was no discharge of treated /untreated effluent observed outside the factory premises.

A copy of the visit report dated 8/7/2024 is annexed herewith and marked as an **Annexure-‘II’**.

- 4. The Proprietor of Blue Circle Organic Pvt Ltd vide letter dated 26/7/2024 informed that the name of their organization is changed since May 2022. After registration of the change name, their organization is named as Blue Jet Healthcare Ltd, Unit II and address is Plot No. B-12, C-4, E-2, E-2 Part, Chemical Zone, MIDC Ambarnath (West), Dist-Thane. Hence old Blue Circle Organics Pvt Ltd and new Blue Jet Healthcare Ltd are same.

The industry further informed that they have changed the new name on various certificates such as Factory License, MSEB, Boiler Certificate, GST certificate, Income Tax Certificate. They applied to MIDC for the name change which is under process. Once they get the name change certificate from MIDC, they will submit it to the Respondent -Board as reported by the industry on 26/7/2024. It is further assured that there is no any other change in the working of their organization with respect to the production and pollution load and will comply with the Consent Conditions granted by the Respondent -Board. A copy of the letter dated 26/7/2024 is annexed herewith and marked as an **Annexure-‘III’**.



Place : Kalyan
Date : 7/8/2024

For and on behalf of the
Maharashtra Pollution Control
Board,

A handwritten signature in blue ink, appearing to read "B.M. Kukade".

(B.M.Kukade)
Sub Regional Officer-Kalyan-II

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
 Fax: 24023516
 Website: <http://mpcb.gov.in>
 Email: cac-cell@mpcb.gov.in



Kalpataru Point, 2nd, 3rd
 and 4th floor, Opp. Cine
 Planet Cinema, Near Sion
 Circle, Sion (E),
 Mumbai-400022

RED/L.S.I (R22)
 No:- Format1.0/CC/UAN
 No.0000161282/CO/2404002073

Date: 26/04/2024

To,
 M/s. Blue Circle Organics Pvt. Ltd.,
 Plot No. B-12, C-4, E-2, E-2 Part, Chemical Zone, MIDC
 Ambernath (West)
 Tal- Ambernath, Dist-Thane



Sub: Grant of Amendment in Renewal of Consent to Operate with change in product under Red category.

- Ref:**
1. Environmental Clearance accorded by Environment & Climate Change Dept. GoM, vide No. SEAC-2212/CR-268/TC-2, Date. 03/12/2016
 2. Consent to Operate accorded by the Board vide No. Format1.0/BO/AST/UAN No. 0000049456/O/CC-1903001354, dated 25/03/2019 which is valid up to 30/04/2023
 3. Your application No. MPCB-CONSENT-0000161282 & MPCB-CONSENT-0000163117
 4. Minutes of 1st Technical Committee meeting under the Change in product Mix of 2023-24 held on 26/04/2023
 5. Minutes of Consent Appraisal Committee meeting held on 07/7/2023
 6. Consent to Operate accorded by the Board vide No. Format 1.0/ CC/UAN No. 0000161282/CO/2308000837, Date. 11.08.2023.

Your application No.MPCB-CONSENT-0000161282 Dated 03.02.2023

For: Grant of Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 and Rule 18(7) of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

1. **The consent to operate is granted for a period up to 30/04/2028**
2. **The capital investment of the project is Rs.152.6087 Crs. (As per C.A Certificate submitted by industry Existing CI is-Rs. 67.50 Crs + Increase in C.I. - Rs. 85.11 Crs)**
3. **Consent is valid for the manufacture of:**

Sr No	Product	Existing Quantity	Proposed Quantity	Total	UOM
Products					
1	Diatrizoic Acid	10	0	10	MT/M
2	Iohexol	5	0	5	MT/M
3	Iopamidol	4	0	4	MT/M



Sr No	Product	Existing Quantity	Proposed Quantity	Total	UOM
4	Iothalamic Acid	4	0	4	MT/M
5	Saccharin & its Salts	250	50	300	MT/M
6	Docusate Sodium, its salts and suspension	67	-37	30	MT/M
7	Bempedoic Acid	0	10	10	MT/M
8	p-Tolyl sulfonyl methyl isocyanide (TOSMIC)	0	15	15	MT/M
9	Diethyl 2,2,14,14-tetramethyl-8-oxo pentadecanedioate (BBA-04)	0	16.8	16.8	MT/M
10	Alpha Lipoic acid	0	2	2	MT/M
11	Oxcarbapazine	0	10	10	MT/M
12	Thymine	0	5	5	MT/M
13	N4- Benzoylcytosine	0	5	5	MT/M
14	3,5 Dinitrobenzotrifluoride	0	4	4	MT/M
15	Vanillic Acid	0	3	3	MT/M
16	Indole-3-acetic acid	0	5	5	MT/M
17	Butylbromoglutarate (BGB)	0	20	20	MT/M
18	5-Nitroisophthalic Acid	200	0	200	MT/M
19	5-Nitroisophthalic Acid Dimethyl Ester	150	0	150	MT/M
20	5-Nitroisophthalic Acid Monomethyl Ester	20	0	20	MT/M
21	5-Aminoisophthalic Acid	5	0	5	MT/M
22	5-Amino-2,4,6-Triiodoisophthalic Acid	20	-10	10	MT/M
23	5-Hydroxy Isophthalic Acid	40	-30	10	MT/M
24	5- Nitro-N-Methyl isophthalamic acid	20	-10	10	MT/M
25	1,4,7,10 tetraazacyclododecane-1,4,5,10-tetraacetic acid (DOTA)	6	0	6	MT/M
26	5-Amino-2,4,6-triiodoisophthalic acid Dichloride	20	0	20	MT/M
27	5-Amino-N,N'-bis(2,3-dihydroxypropyl)-2,4,6-Triiodoisophthalamide (SP-104)	10	70	80	MT/M
28	5-Acetylamino-N,N'-bis(2,3-dihydroxypropyl)-2,4,6-Triiodoisophthalamide	10	-5	5	MT/M
29	5-Amino N,N'-Bis(2,3-Dihydroxypropyl)iso phthalamide HCl (ABA HCl)	150	200	350	MT/M
30	2-Amino-1,3-Propanediol (Serinol)	20	-15	5	MT/M
31	3-Amino-1,2-Propanediol (IsoSerinol)	95	-70	25	MT/M
32	3-(Methylamino)-1,2-Propanediol	8	-6	2	MT/M
33	4-Sulfobenzoic Acid Potassium Salt	3	0	3	MT/M
34	5-Cyanophthalide	2	0	2	MT/M
35	Methyl Anthranilate	250	0	250	MT/M
36	4-(Acetyl amino)benzoic acid-1-(dimethylamino)propane-2-ol	5	0	5	MT/M
37	Copper Salts	10	0	10	MT/M
38	R & D Products	5	5	10	MT/M

4. **Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

Sr No	Description	Permitted (in CMD)	Standards to	Disposal Path
1.	Trade effluent	278.6	As per Schedule-I	Partly recycle 208.6 CMD & partly CETP 70 CMD
2.	Domestic effluent	9.0	As per Schedule-I	On land for gardening

5. **Conditions under Air (P& CP) Act, 1981 for air emissions:**

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	S -1	Boiler- 02 Nos. (One used as standby)	1	As per Schedule -II
2	S - 2	DG Set (900 KVA)	1	As per Schedule -II
3	S - 3	D.G.Set (320 KVA)	1	As per Schedule -II

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
4	S - 4	Process Reactor No.1	1	As per Schedule -II
5	S - 5	Process Reactor No.2	1	As per Schedule -II
6	S - 6	Process Reactor No.3	1	As per Schedule -II
7	S - 7	Process Reactor No.4	1	As per Schedule -II
8	S - 8	Process Reactor No.5	1	As per Schedule -II
9	S - 9	Process Reactor No.6	1	As per Schedule -II
10	S - 10	Process Reactor No.7	1	As per Schedule -II

6. **Non-Hazardous Wastes:**

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	Metallic Scrap	5	MT/A	Sale	Sale to authorized party
2	Paper Waste	1.2	MT/A	Sale	Sale to authorized party
3	Coal Ash	9.67	MT/M	Sale	Sale to Brick Manufacturer
4	Wooden Pellets	1000	Nos./Y	Sale	Sale to authorized party
5	Used Container/Drum (Non Contaminated)	500	Nos./Y	Sale	Sale to authorized party

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for Collection, Segregation, Storage, Transportation, Treatment and Disposal of hazardous waste:**

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
1	37.3 Concentration or evaporation residues	450	MT/M	Preprocessing/Co-processing /Incineration	Co-processor through Authorized Preprocessor/ CHWTSDF
2	28.6 Spent organic solvents	84	MT/M	Recycle*/ Preprocessing/Co-processing /Incineration	Sale to authorized recycler/Co-processor through Authorized Preprocessor/ CHWTSDF
3	35.3 Chemical sludge from waste water treatment	6.77	MT/M	Preprocessing/Co-processing /Incineration	Co-processor through Authorized Preprocessor/ CHWTSDF
4	28.3 Spent carbon	0.86	MT/M	Preprocessing/Co-processing /Incineration	Co-processor through Authorized Preprocessor/ CHWTSDF

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
5	28.1 Process Residue and wastes	3.88	MT/M	Preprocessing/Co-processing /Incineration	Co-processor through Authorized Preprocessor/ CHWTSDf
6	28.1 - Process residue and wastes (Sodium Salts)	115.93	MT/M	Preprocessing/Co-processing /Incineration	Co-processor through Authorized Preprocessor/ CHWTSDf
7	28.1 - Process Residue and Waste (Spent Sulphuric Acid)	256	MT/M	Recycle*/ Preprocessing/Co-processing /Incineration	Sale to authorized recycler/Co-processor through Authorized Preprocessor/ CHWTSDf

(* Industry shall ensure disposal of Hazardous Waste to the Actual user having permissions under Rule 9 of Hazardous and other Waste (M & TM) Rules, 2016.)

8. **Conditions under E-Waste Management:**

Sr No	Type of Waste	Quantity	UoM	Disposal Path
1	E Waste	0.12	MT/A	Sale to authorized E waste recycler/ Handler

9. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding on the industry.
10. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
11. The applicant shall comply with the conditions of the Environmental Clearance accorded by Environment & Climate Change Dept. GoM, vide No. SEAC-2212/CR-268/TC-2, Date. 03/12/2016 and ensure display/upload of six- monthly compliance monitoring report on their official website.
12. The applicant shall not carry out any excess production or produce new products without Consent of the Board and without Environmental Clearance wherever it applicable.
13. This consent is issued pursuant to the Minutes of the 1st Technical Committee meeting under the Change in product Mix of 2023-24 held on 26/04/2023. This Consent is issued based on self-assessment of Pollution Load submitted by the industry in Board's prescribed format and Certificate of "No Increase in pollution load" issued by M/s. Sadekar Enviro Engineering Pvt. Ltd vide letter dtd. Nil. If any violation and / or submission of misleading information are noticed, then the consent issued under MoEF & CC Product Mix Circular dtd. 14/12/2006 will stand automatically cancelled and you have to follow the procedure of EIA Notification, 2006 and Amendments thereof for obtaining Environmental Clearance
14. The industry shall dispose the by-products as Hazardous waste and shall comply the provisions of Hazardous & Other Wastes (M & TM) Rules,2016.

15. Industry shall ensure connectivity of OCEMS to Board server and transmit the data continuously for wastewater treatment facility.
16. This consent is issued as per the minutes of Consent Appraisal Committee meeting held on 07/7/2023.
17. This consent is issued with overriding effect to the consent No. vide No. Format 1.0/ CC/UAN No. 0000161282/CO/2308000837, Date. 11.08.2023.
18. The applicant shall make an application for renewal of consent 60 days prior to date of expiry of the consent.



Avinash

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Signed by: Dr. Avinash Dhakne
Member Secretary
For and on behalf of,
Maharashtra Pollution Control Board
ms@mpcb.gov.in
2024-04-26 13:12:18 IST

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	305217.40	TXN2302003151	20/02/2023	Online Payment
2	1526087.00	TXN2303001519	10/03/2023	Online Payment
3	267740.00	TXN2307001910	14/07/2023	Online Payment
4	1076087.00	TXN2307001914	14/07/2023	Online Payment

Copy to:

1. Regional Officer, MPCB, Kalyan and Sub-Regional Officer, MPCB, Kalyan II
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai

SCHEDULE-I**Terms & conditions for compliance of Water Pollution Control:**

1. A] As per your application, you have segregated trade effluent into weak stream & strong stream and provided Effluent Treatment Plant (ETP) comprising of:

i) Strong COD/TDS stream of 93.3 CMD - Treatment system comprising of Primary (Collection tank, Neutralization tank, Equalization tank, Flash mixer, Primary Clarifier/Primary Settling Tank, Primary after stmt) followed by Multi effect evaporator (3 stage) with design capacity of 140 CMD. The MEE condensate is treated in weak stream ETP.

ii) Weak COD/TDS stream of 185.3 CMD - Treatment system comprising of Primary (Collection tank, Neutralization tank, Equalization tank, Flash mixer, Primary Clarifier/Primary Settling Tank), Secondary (Activated sludge process), Tertiary (Pressure sand filter, Activated carbon filter, Reverse Osmosis (RO permeate shall be recycled and RO reject shall be sent to MEE)), Sludge treatment (Sludge drying bed) with design capacity of 200 CMD.

- B] The Applicant shall operate the effluent treatment plant (ETP) to treat the trade effluent so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent:

Sr.No	Parameters	Limiting concentration not to exceed in mg/l, except for pH
(1)	pH	6.0 -8.5
(2)	BOD (3 days 27°C)	30
(3)	COD	250
(4)	TSS	100
(5)	Oil & Grease	10
(6)	Ammonical Nitrogen	50
(7)	Chloride	600
(8)	Sulphate	1000
(9)	Total Dissolved Solids	2100
(10)	Phenolic Compounds	1

- C] The treated trade effluent out of 278.6 CMD, the treated trade effluent 208.6 CMD shall be recycled /reused in the process / utilities for various purposes and remaining 70 CMD treated trade effluent shall be disposed to CETP (Chikloli-Morvalli) after conforming the above standards.
- D] The industry shall ensure connectivity online monitoring system to the MPCB server including separate energy meter for pollution control system.
2. A] As per your application, primary treated sewage connected to Effluent Treatment Plant for further treatment & disposal.

B] Industry shall comply prescribed standards & disposal path as prescribed at Sr. No. 1 B & C of schedule I.

3. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
4. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	507.61
2.	Domestic purpose	10.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	162.37
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	27.50

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.

SCHEDULE-II**Terms & conditions for compliance of Air Pollution Control:**

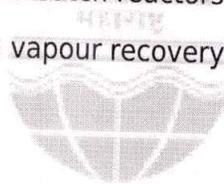
1. As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) to observe the following fuel pattern:

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant	Standard
S - 1	Boiler- 02 Nos. (One used as standby)	Cyclone Separator followed by Dust collector	35.00	Coal 1500 Kg/Hr	1	TPM	50 Mg/Nm ³
						SO ₂	32.1 Kg/Day
S - 2	D.G Set (900 KVA)	Acoustic Enclosure	3.00	Diesel 30 Kg/Hr	1	TPM	50 Mg/Nm ³
						SO ₂	41.76 Kg/Day
S - 3	D.G.Set (320 KVA)	Acoustic Enclosure	3.00	Diesel 30 Kg/Hr	1	TPM	50 Mg/Nm ³
						SO ₂	41.76 Kg/Day
S - 4	Process Reactor No.1	Scrubber	3.00	-	-	Acid Mist	35 Mg/Nm ³
						Nox	50 PPM
						Acid Mist	35 Mg/Nm ³
S - 5	Process Reactor No.2	Scrubber	2.50	-	-	Acid Mist	35 Mg/Nm ³
						Nox	50 Mg/Nm ³
						HCL	30 Mg/Nm ³
S - 6	Process Reactor No.3	Scrubber	2.50	-	-	Acid Mist	35 Mg/Nm ³
						Nox	50 Mg/Nm ³
						HCL	30 Mg/Nm ³
S - 7	Process Reactor No.4	Scrubber	2.50	-	-	Acid Mist	35 Mg/Nm ³
						Nox	50 Mg/Nm ³
						Acid Mist	35 Mg/Nm ³
S - 8	Process Reactor No.5	Scrubber	4.00	-	-	Acid Mist	35 Mg/Nm ³
						Nox	50 Mg/Nm ³
						Acid Mist	35 Mg/Nm ³
S - 9	Process Reactor No.6	Scrubber	4.00	-	-	Acid Mist	35 Mg/Nm ³
						Nox	50 Mg/Nm ³
						HCL	30 Mg/Nm ³
S - 10	Process Reactor No.7	Scrubber	4.00	-	-	Acid Mist	35 Mg/Nm ³
						Nox	50 Mg/Nm ³
						HCL	30 Mg/Nm ³

(D.G Set stack height shall be above the roof level)

- The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.
- The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
- The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

5. Solvent Management shall be carried out as follows:
- a. Reactors shall be connected to Water / Chilled Water /Brine Condenser system.
 - b. Reactors and solvent handling pumps shall have mechanical seals to prevent the leakages.
 - c. The condensers shall be provided with adequate Heat transfer area (HTA) and residence time so as to achieve more than 97% overall recovery
 - d. Solvents shall be stored in a separate space specified with all safety measures.
 - e. Proper earthing shall be provided in all the equipment's, wherever solvent handling is done.
 - f. Entire plant shall be flame proof. The solvent storage tanks shall be provided with breather valve to prevent losses.
 - g. All the solvent storage tanks shall be connected with vent condensers with Water / chilled water / Brine circulation.
 - h. Fugitive emissions shall be controlled at 99.95% with effective chillers.
 - i. Solvent transfer shall be through pump.
 - j. Metering and control of quantities of active ingredients to minimize wastes.
 - k. Use of automatic filling to minimize spillage.
 - l. Use of close feed system into batch reactors.
 - m. Venting equipment through vapour recovery system.



SCHEDULE-III
Details of Bank Guarantees:

Sr. No	Consent (C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C to O	25 Lakh	15 Days	Towards O & M of Pollution Control systems	30/4/2028	31/10/2028

****Existing BG obtained for above purpose if any, may be extended for period of validity as above.**

If the above Bank Guarantee is not submitted within stipulated period, then 12% interest will be levied as a penalty as per circular dtd 29/02/2024 No. BO/MPCB/AS(T)/Circular/B-240229FTS0122

BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

BG Return details

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				



SCHEDULE-IV
General Conditions:

1. Consumers or bulk consumers of electrical and electronic equipment listed in Schedule I shall ensure that e-waste generated by them is channelised through collection centre or dealer of authorised producer or dismantler or recycler or through the designated take back service provider of the producer to authorised dismantler or recycler
2. Bulk consumers of electrical and electronic equipment listed in Schedule I shall maintain records of e-waste generated by them in Form-2 and make such records available for scrutiny by the concerned State Pollution Control Board
3. Consumers or bulk consumers of electrical and electronic equipment listed in Schedule I shall ensure that such end-of-life electrical and electronic equipment are not admixed with e-waste containing radioactive material as covered under the provisions of the Atomic Energy Act, 1962 (33 of 1962) and rules made there under;
4. Bulk consumers of electrical and electronic equipment listed in Schedule I shall file annual returns in Form-3, to the concerned State Pollution Control Board on or before the 30th day of June following the financial year to which that return relates. In case of the bulk consumer with multiple offices in a State, one annual return combining information from all the offices shall be filed to the concerned State Pollution Control Board on or before the 30th day of June following the financial year to which that return relates.
5. Specific Conditions for storage, Handling and Disposal of Waste from Electrical & Electronic equipment (WEEE):
 1. **Collection of WEEE** - The applicant must provide appropriate and dedicated vehicles duly identified as per the norms for transportation of Hazardous Waste. The applicant shall obtain all the required permits for transportation of WEEE from competent authority. The applicant shall ensure the safe transport of the WEEE without any spillage during transportation.
Storage for disassembled parts: The applicant must provide appropriate storage for disassembled spare parts from WEEE. Some spare parts (e.g. motors and compressors) will contain oil and/or other fluids. Such part must be appropriately segregated and stored in containers that are secured such that oil and other fluids cannot escape from them. These containers must be stored on an area with an impermeable surface and a sealed drainage system.
 2. **Storage for other components and residues:** Other components and residues arising from the treatment of WEEE will need to be contained following their removal for disposal or recovery. Where they contain hazardous substances they should be stored on impermeable surface and in appropriate containers or bays with weatherproof covering. Containers should be clearly labelled to identify their contents and must be secured so that liquids, including rain water cannot enter them. Components should be segregated having regard to their eventual destinations and the compatibility of the component types. All batteries should be handled and stored having regard to the potential fire risk associated with them.
 3. **Balances :** WEEE Guidelines also requires that sites for handling of WEEE have "balances to measure the weight of the segregated waste". The objective is to ensure that a record of weights can be maintained of WEEE entering a facility and components and materials leaving each site (together with their destinations). The nature of the weighing equipment should be appropriate for the type and quantity of WEEE being processed.

4. Plastic, which cannot be recycled and is hazardous in nature, is recommended to be land filled in nearby CHWTSDF.
 5. Ferrous and nonferrous metal recycling facilities fall under the purview of existing environmental regulations for air, water, noise, land and soil pollution and generation of hazardous waste and the same should be followed.
 6. CFCS should be either reused or incinerated in common hazardous waste Incineration facilities at CHWTSDF.
 7. Waste Oil should be either reused or incinerated in common hazardous waste incineration facilities.
 8. PCB's containing capacitors shall be incinerated in common hazardous waste incineration facilities at CHWTSDF.
 9. Mercury recovery and lead recycling facilities from batteries fall under the Hazardous & Other Wastes (M & TM) Rules, 2016.
 10. Existing environmental regulations for air; water; noise, land and soil pollution and generation of hazardous waste and the same should be followed. In case Mercury or lead recovery is very low, they can be temporarily stored at e-waste recycling facility and later disposed in TSDF.
 11. The industry shall maintain records of the e-waste purchased, processed in Form-2 and shall file annual returns of its activities of previous year in Form-3 as per Rules 11(9) & 13(3)(vii) of the E-Waste(M) Rules, 2016; on or before 30th day of June of every year.
6. The Energy source for lighting purpose shall preferably be LED based
 7. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
 8. Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
 9. The applicant shall maintain good housekeeping.
 10. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.

11. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
12. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding upon you.
13. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can downloaded from MPCB official site).
14. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
15. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.
16. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
17. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
18. You shall operate OCEMS installed for source emission round 'O' clock and transmit data online to CPCB and MPCB server. You shall also monitor effluent quality, stack emissions and ambient air quality monthly/quarterly. You shall conduct Dioxin Furan monitoring by third party NABL Accredited agency once in year and submit report to Sub Regional Officer.
19. You shall ensure collection, and segregation of BMW regularly to treat and dispose Off within 48 hrs from generation.
20. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
21. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
22. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
23. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
24. You shall not Rent, Lend, Sell, Transfer or Close Down the facility or otherwise transport the Bio Medical waste for any other purpose without obtaining prior written permission of the MPC Board.

25. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
26. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
27. The industry should not cause any nuisance in surrounding area.
28. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
29. You shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the facility premises.
30. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
31. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto
32. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
33. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
34. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.
35. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.
36. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
37. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.

38. You shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
39. You shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website (www.mpcb.gov.in).
40. You shall create the Environmental Cell by appointing an Environmental Engineer and Chemist for looking after day-to-day activities related to compliance of CCA.
41. You should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 , Bio Medical Waste Management Rules,2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year in Form-IV by 30th June of every year
42. You should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 , Bio Medical Waste Management Rules,2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year in Form-IV by 30th June of every year

This certificate is digitally & electronically signed.



MAHARASHTRA POLLUTION CONTROL BOARD
Sub-Regional Office, Kalyan-II

Tel. No. (0251) 2310167/2310212
Fax No. (0251) 2310192
Visit us on: <http://mpcb.gov.in>
E.mail: srokalyan2@mpcb.gov.in



Sidhivinayak Sankul,
3rd & 4th Floor, Near Oak Baug,
Station Road, Kalyan (West),
Dist. Thane.

"Your Service is Our Duty"

Visit Report

Name of Industry: M/s. Blue Circle Organics Pvt. Ltd.

Address: Plot No. B-12, C-4 & E-2, MIDC
Ambarnath, Chemical Zone,
Tal. Ambarnath, Dist. Thane.

Industry Category/Scale: RED/~~ORANGE/GREEN~~
~~SSI/MSI/LSI~~

Industry Type: API Products & Inorganic Chemicals

17 Category Unit: YES/~~NO~~

Email Address: organics@bluejethealthcare.com

Name of Representative: Mr. Dattaprasad S. Raikar

Designation: GM Production & EHS

Contact No.: 9594653202

Date & time of Visit: 08/07/2024 [13:20 Hrs.]

Consent Status: Consented/~~Unconsented~~

Consent Grant: Vide dated 26/04/2024 Validity up to 30/04/2028

Industry has Applied for Consent to Establish (New/Expansion)/Operate/Renewal/
Amendment/ Product-Mix/By-Product/BMW Authorization /Not Applicable.

(i) Industry Effluent: 278.6 CMD (ii) Domestic Effluent: 9.0 CMD

Water Source: MIDC/~~Tanker/Borewell/Local Body~~

Water Bill (Meter Reading): 20156 M³ (May - 2024)
798445

Visited the industry as per the instructions of SRO for verification & submission of present status report in respect of compliance towards Consent Conditions.

1. During the industry found in operation. Mfg. of Isothalic acid & their derivatives and Sacchrine was in process.

2. Industry has provided Full-Fledge ETP of 200 CMD capacity. Industry has provided separate treatment for High COD/Low COD Streams with separate collection tanks. For High COD treatment industry is having Collection tank, Neutralization tank, Settling tank, Sludge tank, Filter Press, 2 Nos. of RO Plant having 120 KL/Day & 300 KL/Day treatment capacity, RO reject is treated in MEE of 140 CMD treatment capacity, Concentrate of MEE is treated in Reactor and provide Centrifuge. The condensate from MEE & Reactor and also provided ATFD and MEE Condensate having COD concentration is less than 3000 mg/l is sent to Aeration tank for further treatment and if the COD concentration is more than 3000 mg/l of the condensate it is sent for treatment along with High COD Stream.
3. Industry is having separate treatment for Low COD Stream consists of Oil & Grease Trap with Skimmer, Collection Cum Neutralization tank, Flask Mixer, Primary Settling tank, Aeration tank, Secondary Tuber Settler, Secondary Clarifier, Polishing tank, Pressure Sand Filter, Activate Carbon Filter, Intermediate Collection, further treated in RO Plant having 120 KL/Day & 300 KL/Day treatment capacity, RO reject of about 80 to 90 KL/Day is treated in MEE. Treated Effluent of about 208.6 CMD is recycled/reuse in cooling towers and for backwash purposes and 70 CMD of treated Effluent is sent to CETP for further treatment and disposal.
4. Presently out of 160 to 170 CMD treated effluent, about 5 to 6 CMD is sent to CETP-CMET Chikhloli MIDC for further disposal.
5. During the visit ETP was found in operation.
6. Industry is having 2 nos of Boilers of 8 Ton/Hr. capacity each, of which one is Standby. Industries having 13 nos of process reactors as below;
 1. Nitration plant - 5 Nos. reactors with 2 running scrubber & 1 standby scrubber.
 2. Chlorination plant - 3 Nos. reactors with 1 running scrubber & 1 standby scrubber.
 3. Ammonialysis plant - 3 Nos. reactors with 1 running scrubber & 1 standby scrubber.
 4. Acidification by HCl plant - 3 Nos. reactors with 1 running scrubber & 1 standby scrubber.
 5. Industry has provided additional 2 Nos. of reactors and Scrubbers each as Standby for Process Reactors
7. During the visit no discharge of treated/untreated effluent observed outside factory premises.
8. It is instructed not to discharge any type of wastewater outside the factory premises.

D. Raikar
08/07/2024

(Mr. Dattaprasad S. Raikar)
GM Production & EHS

A. Varale
08/07/2024

(Anirudha P. Varale)
FO-SRO Kalyan-2

O BLUE CIRCLE

Blue Circle Organics Pvt. Ltd.
Plot No. : B-12, C-4, E-2, MIDC, Industrial Area,
Chemical Zone, Ambarnath (W), 421501.
Dist. Thane, Maharashtra, India.
CIN : U24299MH2003PTC139929
Tel. : +91 251 2609020/21, Fax : +91 251 2609019
E Mail : organics@bluecircle.net.in

Date: 26/7/2024

To,

The Sub – Regional Officer,

MPCB Kalyan- II, Kalyan.

Subject: Name Change of our Organization.

Kind Attaintion: Shri Kukade saheb

Respected Sir,

The name of our organization is changed since May 2022. Blue Circle Organics Private Limited is merged with Jet Chemicals Private Limited and then new company formed with name Blue Jet Healthcare Private Limited. Then it changed to Blue Jet Healthcare Limited. After registration of the changed name, our organization is named as **Blue Jet Healthcare Limited, Unit II and address is Plot no. B-12, C-4, E-2, E-2 Part, Chemical Zone MIDC, Ambarnath west.** It means old Blue Circle Organics Private Limited and new Blue Jet Healthcare Limited are same.

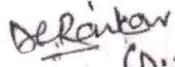
We have changed the new name on various certificates such as Factory Licence, MSEB, Boiler Certificate, GST certificate, Income Tax Certificate. We have applied to MIDC for this name change but as on today that is under process. Once we get name change certificate from MIDC, we will submit it to the Board. We have informed to the Board on 19/07/2024 about this name change and submitted all the available certificates with this letter. Kindly take note of this name change.

We assure the Board that there is no any other change in the working of our organization and we will adhere to continue and fulfil with the Consent conditions issued by Board to us given in the name of Blue Circle Organics Private Limited.

Thanking you.

Yours faithfully,

For Blue Circle Organics Private Limited


(D.S. Raikar)
Authorized Signatory.